

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.286/MP/2018

Subject : Petition under Section 79 of the Electricity Act, 2003 for execution of orders dated 14.3.2018 passed in Petition No. 13/SM/2017 and 16.3.2018 passed in Petition No. 1/MP/2017; and initiation of proceedings under Section 142 of the Electricity Act, 2003 against TANGEDCO in relation thereto.

Petitioner : GMR Warora Energy Limited

Respondent : TANGEDCO

Date of hearing : **23.4.2019**

Coram : Shri P.K.Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S.Jha, Member

Parties present : Ms. Raveena Dhamija, Advocate, GMRWEL
Shri S.Vallinayagam, Advocate, TANGEDCO

Record of Proceedings

Learned proxy counsel for the Petitioner submitted that some reconciliation process is being undertaken by the parties to the petition and hence the Commission may adjourn the hearing of the petition. This was affirmed by the learned counsel for the Respondent, TANGEDCO.

2. The Commission after hearing the parties adjourned the hearing of the petition. Matter shall be listed in due course for which separate notice shall be issued to the parties.

By order of the Commission

Sd/-
(T.Rout)
Chief (Law)

